mercial organisations; cannot be expected to provide subsidised services.

(c) There is no proposal to waive service charges on outstation cheques upto the amount of Rs. 2500/-.

Amendments to the existing statutes to bring transparency in banking activities

- 491. DR. ASHOK MITRA; Will the Minister of FINANCE be pleased to state:
- (a) whether any amendments to the existing statutes are under consideration to ensure greater transparency of banking activities in the country;
- (b) whether it is a fact that public disclosures of the names of major defaulters of bank loans is one of the measures being considered for incorporation in the proposed amendments; and
- (c) whether the relevant measures adopted in a neighbouring country are being examined in this connection?

MINISTER OF THE STATE IN THE MINISTRY OF FINANCE AND MINISTER \mathbf{OF} STATE THE IN MINISTRY OF PARLIAMENTARY AFFAIRS (DR. ABRAR AHMED): (a) Government of India had issued a Notification on 19th December, 1991 amending the formats of the Balance Sheet and the Profit & Loss Account as contained in the Third schedule to the Banking Regulation Act. 1949.

- (b) There are no proposals at present for public disclosures of the names of major defaulters of bank loans.
- (c) Does not rise in view of replyto (b) above.

492. [Transferred to 15th December, 1993].

Attachment of shares of M/s. Saw Pipe Limited

493. SHRI VIREN J. SHAH: SHRI PRAMOD MAHAJAN:

Will the Minister of FINANCE be pleased to state:

- (a) whether it is a fact that the Income tax authorities have attached over two lakh shares of M/s. Saw Pipes Limited alleged to be held by benami companies as reported in the Indian Express of 8th October, 1993;
- (b) if so, what are the details in this regard;
- (c) what are the names of the companies, the number and the amount of shares involved in each case;
- (d) whether it is a fact that the Income-tax authorities have also asked M|s. Saw Pipes Limited not to entertain any request for the transfer of ownership of the tainted shares; and
- (e) if so, what are the details of the instructions issued in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI M. V. CHANDRASHEKHAR MURTHY): (a) to (e) The Assessing Officer had provisionally attached 1,80,900 shares of Saw Pipes Ltd., under section 281-A of the Income-tax Act, 1961 on 21.9.1993. This provisional attachment is valid initially for a period of six months from the date of the order.